

## MILITARY DEPOTS

463. { Shri V. P. Nayar:  
Dr. Rama Rao:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that permanent fencing with concrete poles has been erected in the following Depots at Dehu—

(i) C.O.D.

(ii) E.S.D.

(iii) Vehicle Depot.

(iv) D.O.D.

(v) M.A. Sub-Depot;

(b) the total cost of this fencing; and

(c) whether it is a fact that this fencing was erected before a decision was taken as to whether these Depots have to be made permanent?

The Deputy Minister of Defence (Shri Satish Chandra): (a) and (b). Only temporary fencing has been provided in all the five depots at a total cost of Rs. 6,87,000/-.

(c) The fencing is also not permanent.

## PRE-AUDIT OF M. E. S. WORKS

464. Shri V. P. Nayar: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the expenditure incurred on the Military Engineering Service work is not generally subjected to pre-audit;

(b) if so, the reasons therefor;

(c) whether Government have considered the desirability of introducing pre-audit for Military Engineering Service works; and

(d) if so, what is their decision?

The Minister of Defence Organization (Shri Tyagi): (a) No. Generally, payments are made by the Military Engineer Service after (i) pre-check by the Unit Accountants attached to Garrison Engineers, or (ii)

pre-audit by Controllers of Defence Accounts. There are, however, two exceptions to this rule, namely:—

(1) Outstation superintendents may pay Muster Rolls and Temporary Work Charge Establishment Bills (Industrial and non-Industrial) without check before payment; such payments, however, being restricted to the limits of their imprest, which is normally Rs. 500/-.

(2) Outstation superintendents may also pay petty bills upto Rs. 200/-, if authorised by the Garrison Engineers.

(b) to (d). Do not arise.

## EXCISE DUTY ON TOBACCO (PURNEA)

465. Shri M. Islamuddin: Will the Minister of Finance be pleased to state: -

(a) the amount of Excise Duty realised on tobacco from the District of Purnea during the year 1953-54; and

(b) the expenditure incurred on the excise establishments of the District for the said year?

The Deputy Minister of Finance (Shri A. C. Guha): (a) The information is being collected and will be laid on the Table of the House.

(b) Accurate district-wise break-up is not available as proportionate distribution of the entire supervisory staff is not possible.

## UNESCO LITERATURE

466. Shri D. C. Sharma: Will the Minister of Education be pleased to state the total value (in rupees) of the books and journals supplied to India by the UNESCO during 1953-54?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): Rs. 26,371-7-0 under the Technical Assistance Programme of Unesco. Books and Journals published by Unesco are also received for free distribution

in the country. It is not possible to ascertain their exact value.

### भारतीय प्रशासन सेवा (आई० ए० एस०) परीक्षा

४६७. **सेठ गोविन्द बास :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि १९५३ में हुई भारतीय प्रशासन सेवा (आई० ए० एस०), भारतीय विदेश सेवा (आई० एफ० एस०) और भारतीय पुलिस सेवा (आई० पी० एस०) परीक्षाओं में, जिन के परीक्षाफल १९५४ में घोषित किये गये थे, प्रति एक लाख जनसंख्या के अनुपात से किस राज्य के निवासियों में से सर्वाधिक एवं न्यूनतम अभ्यर्थी संघीय लोक सेवा आयोग द्वारा सफल घोषित किये गये हैं ?

**The Minister of Home Affairs and States (Dr. Katju):** A statement giving the requisite information is laid on the Table of the House. [See Appendix VI, annexure No. 25.]

Another statement showing the number of candidates declared successful for the Indian Foreign Service, Indian Administrative Service and Indian Police Service from the different States is also placed on the Table of the House. [See Appendix VI, annexure No. 25.]

### HYDERABAD MONEY IN ENGLAND BANKS

468. **Shri Krishnacharya Joshi:** Will the Minister of States be pleased to refer to starred question No. 1025 answered on the 15th March 1954, and state:

(a) whether execution proceedings have started in the decree passed by the Court of England against Shri Moin Nawaj Jung who had credited Hyderabad money in Barclays Bank Ltd., London; and

(b) the total amount of money spent by the Government of India in this case?

**The Minister of Home Affairs and States (Dr. Katju):** (a) The proceedings have been completed and the

money lying in the Barclays Bank Limited., London, has been received by the High Commissioner for India in London, on behalf of the Hyderabad Government.

(b) No expenditure was incurred by the Government of India in this case.

### EVALUATION OF PROPERTY

469. **Th. Lakshman Singh Charak:** Will the Minister of Finance be pleased to state:

(a) how much property has been evaluated (State-wise) by the valuers under the Estate Duty Act, 1953, since the Act came into force; and

(b) the number of valuers appointed so far, State-wise?

**The Deputy Minister of Finance (Shri M. C. Shah):** (a) No property has so far been evaluated by the Valuers recently appointed under the Act.

(b) So far 453 valuers have been appointed for valuation of various kinds of properties. A statement showing the distribution State-wise is placed on the Table of the House. [See Appendix VI, annexure No. 26.]

### GRADUATES AND POST-GRADUATES

470. **Shri S. C. Singhal:** Will the Minister of Education be pleased to state:

(a) whether Government keep any statistical figures of graduates and post-graduates in Arts, Science, Commerce and Law, who came out of the different Indian Universities;

(b) if so, do Government propose to lay on the Table of the House a statement giving the figures for the last three years; and

(c) what is the number of students who have been awarded degrees and diplomas in technical subjects (Professional Subjects) during the last three years?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) Yes.